

border subsequent to the escape of some Naga hostiles to East Pakistan recently; and

(b) if so, the reaction of Government to this incident?

**The Minister of Defence (Shri Krishna Menon):** (a) We have no information as set out in the question but will inquire.

(b) Does not arise.

**Shri Hem Barua:** May I know whether it is not a fact that the Government of Assam have already lodged a protest with the Pakistan Government over this incident? And am at a loss to find that the Government pleads ignorance about it. It came out in the newspapers also.

**Mr. Speaker:** Let us hear the hon. Minister.

**Shri Krishna Menon:** It might have come out in the newspapers. But I have no information on this.

**Shri Hem Barua:** May I know whether it is not a fact that, in order to provide a cover to the Naga hostiles who were escaping into East Pakistan, these Pakistani soldiers came—they were stationed at the border—and they came to occupy the bunkers and provided a cover for these Naga hostiles to get into East Pakistan?

**Shri Krishna Menon:** I believe with regard to the escape of Naga hostiles the Prime Minister answered this matter very fully in the House. The question refers to occupation of certain bunkers, our bunkers, by Pakistan troops. These bunkers are under the overall command of the Army, and if they have occupied them I should have known. But in view of the importance of the matter I said I will inquire.

**Shri Hem Barua:** May I submit, Sir, that the Defence Minister has misunderstood the entire question?

**Mr. Speaker:** The question is whether it is a fact that Pakistan troops have re-occupied the bunkers on the Assam-East Pakistan border

subsequent to the escape of so-and-so. The question is whether they have re-occupied the bunkers.

**Shri Hem Barua:** I will come to that, Sir. There are bunkers on the East Pakistan-Assam border. Some of the bunkers belong to us and are within our territory, and some of the bunkers belong to Pakistan and are within Pakistan territory.

**Mr. Speaker:** That is what he has answered.

**Shri Hem Barua:** No, Sir, he has not answered. He has said about our bunkers.

**Mr. Speaker:** Hon. Member should have the patience to hear. The hon. Minister has said that if ours had been occupied by Pakistan he must have known it, but in view of the importance of the question he said he would make enquiries.

**Shri Hem Barua:** The question does not arise about the occupation of our bunkers by Pakistan, but about the occupation of the Pakistan bunkers, because there was an agreement between India and Pakistan that those bunkers would be vacated and will never be occupied. In violation of that agreement they have re-occupied the bunkers.

**Shri Krishna Menon:** Our information is that no occupation contrary to the boundary agreement has taken place.

**Shri Hem Barua:** Under which rule have they done it?

**Mr. Speaker:** Next question.

#### Higher Secondary School Teachers of Delhi

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\*865. { **Shri P. R. Chakraverti:**  
**Shri Bhagwat Jha Azad:**  
**Shri S. M. Banerjee:**  
**Shri Ram Sewak Yadav:**  
**Shri Nambiar:**

Will the Minister of Education be pleased to state:

(a) whether the attention of Government has been drawn to the deci-

sion of the teachers of three Higher Secondary Schools of Delhi to go on hunger-strike in protest against the alleged high-handedness of the management;

(b) whether it is a fact that the Director of Education in a circular issued recently to the managers of aided schools had drawn their attention to the seriousness of the situation created by the irregularities and malpractices resorted to by the management;

(c) whether it is also a fact that the Director in his statement made it clear that some effective way of rooting out the evils has to be found out; and

(d) whether Government are considering of advising the Directorate to stop the grant amounting to 95 per cent of the total recurring expenditure?

**The Minister of Education (Dr. K. L. Shrimali):** (a) to (c). Yes, Sir.

(d) The stoppage of grant would be unavoidable, if in spite of warnings any management is found guilty of malpractices and contravention of the Government rules and regulations.

**Shri P. R. Chakraverti:** In view of the fact that the Director of Education has made definite charges against the managers, should not prompt action be taken at this stage?

**Dr. K. L. Shrimali:** Prompt action has been taken, is being taken and will be taken.

**Shri P. R. Chakraverti:** When the Government grants the amount of 95 per cent of the approved expenditure, does it not lie with the Central Government to take steps instead of waiting for anybody else to bring charges?

**Dr. K. L. Shrimali:** The Central Government does not come into the picture. It is the Delhi Administration which administers the institutions and the Delhi Administration has been taking necessary steps. Whenever any institution is found guilty necessary steps are being taken. For the future

also, the institutions have been warned and if they indulge in malpractices, the Director has told them that necessary steps will be taken to withhold the grants.

**श्री भक्त दर्शन :** श्रीमान्, मैं जानना चाहता हूँ कि इन शिक्षा संस्थाओं को जब शिक्षा विभाग की ओर से ९५ प्रतिशत सहायता दी जा रही है। तब शिक्षा विभाग स्वयं क्यों नहीं अपने हाथ में ले लेता या कम से कम एडमिनिस्ट्रेटर क्यों नियुक्त नहीं कर देता ?

**डा० का० ला० श्रीमाली :** शिक्षा विभाग की यह नीति नहीं है। हम चाहते हैं कि समाज का सम्बन्ध शिक्षा के साथ बना रहे। अगर सौ प्रतिशत भी देना पड़े तो भी मैं चाहूँगा दे दिया जाए लेकिन समाज का सम्बन्ध शिक्षा संस्थाओं के साथ बना रहे। यह जनतंत्र के लिए स्वस्थ है।

**श्री राम सेवक यादव :** मैं जानना चाहता हूँ कि किस प्रकार की शिकायतें थीं जिन के कारण इन अध्यापकों को भूख हड़ताल करनी पड़ी ?

**डा० का० ला० श्रीमाली :** शिकायतें जब आती हैं तो उन पर कार्रवाई की जाती है और सजा दी जाती है।

**श्री राम सेवक यादव :** किस प्रकार की शिकायतें यह थीं, यह मैंने जानना चाहा है ?

**डा० का० ला० श्रीमाली :** कई बार लड़कों से ज्यादा फीस ले ली जाती है, अध्यापकों को तनख्वाह वक्त पर नहीं दी जाती है, हिसाब किताब में गड़बड़ी करते हैं तथा इस तरह की दूसरी शिकायतें होती हैं। ये शिकायतें जब आती हैं तब उन पर कार्रवाई की जाती है।

**Shri Vasudevan Nair:** In view of the grave lapses on the part of certain managements may I know whether the Government is considering a pro-

posal that if the school fees will be deposited with the Government, the pay can be paid direct by the Government as it is existing in certain States in India?

**Dr. K. L. Shrimali:** The main difficulty is with regard to the payment of salaries. The Government are now giving advance payment to the management so that the salaries can be paid in time. My information is that in most of the institutions, salaries are paid in time. Whenever any irregularity is brought to the notice of the Government, steps are being taken.

**Shrimati Savitri Nigam:** May I know if the hon. Minister is aware that in some of the colleges, the management is charging very high fees? What action does the Government intend to take to stop this practice?

**Dr. K. L. Shrimali:** I would suggest the hon. Member may kindly bring any such case to my notice. Necessary action will be taken.

**Shri Hem Barua:** May I know whether the Government are aware of the fact that during the hunger strike by the teachers, the Director of Education made a statement in an interview to a newspaper to the effect that he was utterly helpless to enforce the directions with the managements?

**Dr. K. L. Shrimali:** I am not aware of that statement. The Director of Education is making enquiries into the various allegations which have been made against the managements. Necessary action will be taken against them. I do not think Government can be helpless about this matter.

#### Rioting in Textile Mill in Delhi

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\*866. { **Shri Ram Sewak Yadav:**  
**Shri Bagri:**  
**Shri Raghunath Singh:**  
**Shri Rameshwar Tantia:**  
**Shri P. C. Barooah:**

Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that there was a clash between the management

and the workers of a mill situated on G.T. Road, near Azadpur in Delhi on the 2nd May, 1962;

(b) if so, the causes of clash; and

(c) the steps taken by Government to remove them?

**The Minister of State in the Ministry of Home Affairs (Shri Datar):** (a) and (b). It is reported that on the morning of the 2nd May, 1962 some workers of the Ajudhia Textile Mills forcibly entered the office premises of the mill in order to prevent the General Manager from resuming his duties. The General Manager ran and took shelter in a room near the factory gate. The workers forced open this room. A police picket which intervened to restore order was attacked by the workers. The police have registered a case which is under investigation.

(c) The mill is now reported to be working smoothly.

**श्री राम सेवक यादव :** क्या यह सत्य है कि इस झगड़े के पहले जनरल मैनेजर और वहाँ के वर्कर्स के बीच झगड़ा हो चुका है और जनरल मैनेजर महोदय हटा दिये गये थे ?

**Shri Datar:** It was true that there were some differences of opinion between the labourers themselves. Some wanted the General Manager to be removed. Others wanted him to continue. That is how the trouble started.

**श्री राम सेवक यादव :** क्या यह सत्य है कि जनरल मैनेजर के खिलाफ चरित्र सम्बन्धी कुछ शिकायतें थीं वर्कर्स को, इसलिए वह हटा दिये गये थे और फिर लाये गये ?

**Shri Datar:** It was true that there were certain complaints against him.

**Mr. Speaker:** The question hour is over.